

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322

IA-6542/2023

IN

IB-571(ND)/2020

IN THE MATTER OF:

M/s. SREI Infrastructure Finance Limited Petitioner/Applicant

Vs.

Gujarat hydrocarbons and Power SEZ Limited Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 10.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC : Mr. Abhimanyu Bhandari, Mr. Arav Pandit, Advs.

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

List the matter on **07.05.2024.**

-Sd-

(COURT OFFICER)